

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.524
TO BE ANSWERED ON THE 26TH FEBRUARY, 2016

DEFENCE IMPORTS

524. SHRI M. CHANDRAKASI:

Will the Minister of DEFENCE be pleased to state:

- (a) the details of major defence procurements from foreign countries during the last three years;
- (b) whether all these procurements have been made in accordance with guidelines laid down in the Defence Procurement Manual and if not, the reasons therefor;
- (c) the progress achieved in the implementation of recommendation of Kelkar Committee Report to promote greater transparency in defence procurements;
- (d) whether the Defence Procurement Manual has been revised to incorporate recommendations made by Kelkar Committee, if so, the details thereof; and
- (e) the steps taken / being taken by the Government to ensure that manual is followed in letter and spirit?

A N S W E R

MINISTER OF DEFENCE

(SHRI MANOHAR PARRIKAR)

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(a) & (b): During financial years 2012-13 to 2014-15, total 67 orders have been placed on foreign vendors for major defence procurements by following the guidelines laid down in Defence Procurement Procedure (DPP). However, revenue procurement is made following provisions of Defence Procurement Manual (DPM).

(c) to (e): Nine recommendations of Kelkar Committee related to procurement have been implemented. DPP has been revised from time to time to introduce increased level of transparency and accountability in the defence acquisition process.
